

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 07.05.2024 AT 10:30 AM**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	CP No. 70/241/HDB/2023
<b>NAME OF THE COMPANY</b>	M/s. Oorwin Labs India Pvt Ltd & 06 Others
<b>NAME OF THE PETITIONER(S)</b>	M/s.Oorwin Labs Inc., USA & 2 Others
<b>NAME OF THE RESPONDENT(S)</b>	M/s. Oorwin Labs India Pvt Ltd & 06 Others
<b>UNDER SECTION</b>	u/s. 241 &242 of Companies Act, 2013

**ORDER**

**Present:** Ld. Senior Counsel Mr. Chandrasen Reddy along with Ms. Harshita Datla for the Petitioners.  
Ld. Counsel Mr. Arjun Reddy for R1 to R5.

Ld. Counsel for R1 to R5 prays time for filing of counter. Many opportunities have already been given to the Respondent. One more opportunity is granted for filing of counters, subject to costs of Rs.1,00,000/- to be deposited in Bharatkosh. Proof of deposit may be filed by the next date of hearing. If costs not paid, counters will not be entertained.

R6 to R8 served, but not present. Hence, they are set ex-parte. **Matter is adjourned to 05.06.2024.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**